

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-177-2020**

Sunil G. Naik

.... Petitioner.

*Versus*

State of Goa and ors.

.... Respondents.

Mr. Gauriswsh Agni, Advocate for the Petitioner.

Mr. D.Pangam, Advocate General with Mr. Deep Shirodkar, Addl.  
Government Advocate for the Respondents.**Coram : M. S. SONAK, &****SMT. M. S. JAWALKAR, JJ.****Date : : 8<sup>th</sup> September, 2020**

P.C.:

At the request of the learned Advocate General, we place this matter on 16.09.2020 in order to enable the learned Advocate General to clarify the status of award of works in favour of the respondent no.3.

2. We issue notice to respondent no.3 returnable on 16.09.2020. In addition to the usual mode of service, private mode is also permitted.

3. Liberty is granted to the petitioner to amend the petition. Amendment to be carried out within two days and the amended copy to be served upon the respondents.

4. Stand over to 16.09.2020.

**SMT.M.S.JAWALKAR, J.**

**M. S. SONAK, J.**

MF/-